

FORM G (DATE EXTENDED)
INVITATION FOR EXPRESSION OF INTEREST FOR
GREVEK INVESTMENTS AND FINANCE PRIVATE LIMITED OPERATING
IN THE INVESTMENT MANAGEMENT, FINANCE, SECURITIES
INVESTMENT AND FINANCIAL CONSULTANCY BUSINESS.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Grevek Investments and Finance Private Limited CIN: U65990MH1993PTC070326 PAN: AAACG2968G
2.	Address of the registered office	Regd. Office: 13 3rd Floor Khetan Bhavan 198, J Tata Road, Churchgate, Mumbai, Maharashtra, India, 400020
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Company is engaged in the business of investments, financing and financial consultancy services.
6.	Quantity and value of main products/ services sold in last financial year	Nil - As per the available Balance sheet of 2022-23.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.grevekinvestment@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.grevekinvestment@gmail.com
10.	Last date for receipt of expression of interest	28-06-2026 (Original) 13-07-2026 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	08-07-2026 (Original) 16-07-2026 (Extended)
12.	Last date for submission of objections to provisional list	13-07-2026 (Original) 21-07-2026 (Extended)
13.	Date of issue of final list of prospective resolution applicants	23-07-2026 (Original) 23-07-2026 (Extended)
14.	Date of issue of information memorandum, evaluation	28-07-2026 (Original) 28-07-2026 (Extended)

	matrix and request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	27-08-2026 (Original) 27-08-2026 (Extended)
16.	Process email id to submit Expression of Interest	cirp.grekeinvestment@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	No information available

Atul Tandon



**IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

Through its director – Mr. Atul Tandon

Appointed as Resolution Professional

In the Matter of Grevek Investments and Finance Private Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Validity of AFA: December 31, 2026

Email for Correspondence - cirp.grekeinvestment@gmail.com

Date: June 29, 2026

Place: Mumbai

KONKAN RAILWAY CORPORATION LIMITED
(A Government of India Undertaking)

NOTICE INVITING OPEN-E-TENDER

On behalf of Konkan Railway Corporation Ltd., Divisional Electrical Engineer, KRCL, Ratnagiri, is inviting E-Open Tenders for the following work. **Name of the work:** Provision, of anti-climbing devices including supply and installation, in monkey prone areas to prevent climbing monkeys on OHE portals and masts in Ratnagiri region of Konkan Railway. **Tender Notice No.:** KR/REL/TH/18/2026, **Dated:** 29.06.2026. **Estimated cost:** Rs.31,91,141/- (Excluding GST). **Cost of Tender form:** NIL. **EMD:** Rs.63,800/- (or as shown on IREPS portal). **Last date and time of depositing of tender ON LINE:** 20.07.2026 upto 15:00 hrs. For further details, contact office of Divisional Electrical Engineer, MIDC area, Mirjole, Ratnagiri on Railway website (www.reps.gov.in).

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realization.

Sr. No.	Loan No.	Borrower/Co-Borrower/Guarantor/Mortgagor	13(2) Notice Date/Outstanding Due (In Rs.) as on	Date/Time & Type of Possession
1	3159342000086	1) Dilip Rajaram Patil (Borrower), 2) Vaishali Dilip Patil (Co-Borrower)	10.04.2026 Rs.48,00,577.70 (Rupees Four Eight Lakhs Five Hundred Seventy Seven Paise Only) as of 10.04.2026	Date: 27.06.2026 Time: 02:30 P.M. Symbolic Possession
2	31859420000790 & 31859410000350	1) Mahesh Vasant Sanadi (Borrower), 2) Dinesh Vasant Sanadi (Co-Borrower), 3) Ushpa Vasant Sandi (Co-Borrower)	18.04.2026 Rs.9,22,073.66 (Rupees Nine Lakhs Twenty Two Thousand Seventy Three and Sixty Six Paise Only) as of 15.04.2026	Date: 27.06.2026 Time: 01:40 P.M. Symbolic Possession

Description of the Property: All that piece and parcel of Property bearing Flat No.403 Area Measuring 78.06 sq.mts. on the 4th Floor of 'S.B.Paradise' Apartment Constructed on Property bearing Old Survey No.1611A/1B/1, New S.No.10319/1 to 6 Area Measuring 143.53 Sq.mts situated in Mirajwithin The Limits of Sangli, Miraj & Kupwad Municipal Corporation. Bounded as follows: East: Plot No.404, West: Common Passage, North: Road, South: Common Passage.

Whereas the Borrower(s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s), mentioned herein have failed to pay the amounts due, notice is hereby given to the Borrower(s) mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower(s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s) mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/Secured Assets and any dealings with the said properties/Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Maharashtra **Sd/-** Authorized Officer,
Date: 27.06.2026 **For** Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.101, 112 & 122B, Off Domtur, Koramangla Inner Ring Road, Next to EGL Business Park, Challenghatta, Bangalore-560071. Branch Office: Office No.704/705, Modi Plaza, Opp. Laxminarayn Theatre, Mukund Nagar, Satara Road, Pune-411037.

APPENDIX IV-A
Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Sammaan Capital Limited** (formerly known as **Indiabulls Housing Finance Ltd.**) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 16.07.2026 from 05.00 PM to 06.00 PM, for recovery of Rs. 21,82,891/- (Rupees Twenty One Lakh Eighty Two Thousand Eight Hundred Ninety One Only) pending towards Loan Account No. HLHHTN00211106, by way of outstanding principal, arrears (including accrued late charges) and interest till 24.06.2026 with applicable future interest in terms of the Loan Agreement and other related loan documents w. e. f. 25.06.2026 along with legal expenses and other charges due to the Secured Creditor from **SUNIL KUMAR JHA** and **MUNNIKUMARI SUNIL KUMAR JHA**.

The Reserve Price of the Immovable Property will be Rs. 11,25,000/- (Rupees Eleven Lakh Twenty Five Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 1,12,500/- (Rupees One Lakh Twelve Thousand Five Hundred only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY
FLAT NO. 04, BLDG. NO. 2, PODDAR NAVJEEVAN, SURVEY NO. 172/5, VILLAGE ATGAON, TALUKA SHAHUPUR DIST. THANE - MAHARASHTRA - 421601.

For detailed terms and conditions of sale, please refer to the link provided in the website of the Secured Creditor i.e. www.sammaancapital.com; Contact No : 0124-6910910, +91 7065451024; E-mail id : auctionhelpline@sammaancapital.com, For bidding, log on to www.auctionfocus.in.

AUTHORIZED OFFICER
SAMMAAN CAPITAL LIMITED
(Formerly known as **INDIABULLS HOUSING FINANCE LTD.**)

Date: 25.06.2026
Place: THANE

PUBLIC NOTICE

Notice is hereby given to the public at large that we, on behalf of our client, are investigating the right, title and interest of Mrs. Mita Sujan nee Mita Chatterji ("Owner"), having her address at Flat No. 15, 4th floor, Commonwealth, 181 Madam Cama Road, Mumbai 400 020, in respect of the property which is more particularly described in the Schedule hereunder written ("Premises") free from all encumbrances and charges of whatsoever nature.

All persons(s) / entities including inter alia any bank and / or financial institution and / or authority, claiming or having any share, right, title, benefit, estate, interest, claim or demand whatsoever or in respect of the Premises or any part thereof, whether by way of sale, ownership, transfer, assignment, tenancy, sub-tenancy, lease, sub-lease, license, gift, release, exchange, family arrangement, care-taker basis, occupation, possession, mortgage, charge, encumbrance, lien, inheritance, bequest, succession, easement, maintenance, trust, family arrangement / settlement, order / decree / judgment / award of court / tribunal, attachment, contracts / agreements or otherwise of any nature whatsoever and / or having possession of the Original Title Documents in respect of the Premises, by virtue of any of the aforesaid or otherwise whatsoever are hereby required to make the same known in writing to the undersigned at the within mentioned address and email ID, within 14 (fourteen) days from the date of publication hereof, with notified documentary evidence on which they are basing and asserting their rights with respect to the Premises or any part thereof, failing which, such claims or objection or demand of whatsoever nature, if any, shall be deemed to have been waived and/ or abandoned to all intents and purposes.

SCHEDULE ("said Premises")
All those 240 (Two Hundred and Forty) fully paid up shares of Rs. 50/- (Rupees Fifty only) each bearing Distinguishing Nos. 25511 to 27900 (both inclusive) comprised under Share Certificate No. 112 dated 20th January 1957 issued by The United Co-operative Housing Society Ltd. and Non Refundable Deposit Certificate No. 112 dated 20th September 1960 issued by The United Co-operative Housing Society Ltd. together with the exclusive right, title and interest in the Residential premises bearing Flat No. 15, admeasuring 2,597 square feet carpet area on the 4th floor of the building known as Commonwealth together with Garage No. 14 admeasuring 282 sq. ft. on Ground Floor of the said Building, standing on the plot of land bearing C.S. No. 1616 of Fort Division, on Madam Cama Road, Opp. Air India Building, Nariman Point, Mumbai 400 020. **Dated this 29th day of June, 2026**

Sd/-
Sherman C. Parikh, Partner
For Jani & Parikh
Advocates & Solicitors
211, Dalalm Towers, 211, Free Press Journal Road, Nariman Point, Mumbai 400 021. Email: sherman@janiparikh.in

State Bank of India
Dapoli Branch
Address : A/p Dapoli,
Tal. Dapoli & Dist. Ratnagiri.
E-mail. sbi.01047@sbi.co.in
Tel: 02358-282157.

POSSESSION NOTICE [Rule 8 (1)]
(For immovable property)

Whereas, The undersigned being the Authorised Officer of State Bank of India under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated: 30/08/2024 & Publication in newspapers i.e. Business Standard (English) & Sakal (Marathi) on 21/09/2024 calling upon the Borrower Mr.Sarfajj Mahmud Nirdabkar & Co-Borrower Mrs.Kausari Sarfajj Nirdabkar to repay the amount mentioned in the notices aggregating Rs.15,27,153/- (Rupees Fifteen Lakh Twenty Seven Thousand One Hundred Fifty Three Only) Plus further interest and Charges thereon from 30/08/2024 within 60 days from the date of receipt of said notice.

The Borrower/Co-Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken Physical possession of the property described herein below under Section 13(4) of the said Act read with rule 8 of the said rules on the 24th day of June 2026 pursuant to order passed by the District Magistrate, Ratnagiri under Section 14(1) of The SARFAESI Act 2002 on 09.01.2026.

The Borrower secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India Dapoli Branch for an amount of Rs.15,27,153/- (Rupees Fifteen Lakh Twenty Seven Thousand One Hundred Fifty Three Only) Plus further interest and Charges thereon from 30/08/2024.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All piece and parcel of Residential Flat No.C-101, C-Wing, First Floor, Saba Venture Building, Survey No.11, Hissa No. 2/19, 2/20, 2/22, 2/23, Kolbandra Road, Near Dr Bhaktar Hospital, Dapoli, Tal.Dapoli, Dist. Ratnagiri 415712.

Date: 24.06.2026
Place: Dapoli.

Sd/-
Authorized Officer
State Bank of India

Advocate. Anand Kumar Singh
IN THE COURT OF HON. SMT. S.N. DHOLAM, 2nd JOINT CIVIL JUDGE, SENIOR DIVISION, VASAI.

SPL Sum suit No.35/2018
Exh. No. 10
Next date 29/07/2026

UnionBank Of India ...Plaintiff
Vs. ...Defendants
M/s. Sallie Beauty Parlor and Classes To, ...
M/s. Sallie Beauty Parlor and Classes Shop No.3, Krishana Palki CHSL, Indrakol Phase III, Bhyander East, Thane-401 105.

Whereas the Plaintiff has filed the present Special Summary Suit No. 35/2018 in the Court of the Hon'ble 2nd Joint Civil Judge (Senior Division), Vasai; And whereas this public notice is being issued because the summons could not be personally served upon Defendant No. 1 in the said Special Summary Suit No. 35/2018 Notice is hereby given to the said Defendant No. 1 or their representative(s) to appear in the aforementioned matter and submit their written statement within 30 days from the date of publication of this notice to present their case. Furthermore, notice is hereby given that if the written statement is not received within the said period, the Court will proceed to hear the Plaintiff's case and pass an order on the application; all concerned parties should take note of this. The next date fixed for the matter is 29/07/2026. Given under my hand and the seal of the Court on this day, 09/06/2026.

By order
Sd/-
Superintendent
CIVIL COURT S.D.VASAI

PUBLIC NOTICE

Public at large is hereby informed that Nitin Purushottam Thakkar & Others are the owners of land bearing Survey No. 27, Hissa No. 1 admeasuring 700 square meters & Survey No. 27, Hissa No. 10 admeasuring 560 square meters situated at Village Kolshet, Taluka and District Thane (Said Property). The Owners have assured that the Said Property is free from all encumbrances and that the Owners have not entered into any agreement written or oral with any person or party in any manner whatsoever and the owners right, title and interest in the Said Property is clear, clean and marketable. The Owners have agreed to sell the Said Property in favour of our client. Any person having any claim by way of sale, lease, inheritance, lien, gift, mortgage, pawn, pledge, etc. whatsoever and whatsoever is required to intimate the undersigned about the same along with documentary evidence thereof within fifteen days from the date of the publication of this notice, failing which all such claims, if any, shall be deemed to have been knowingly abandoned or waived, and any claim raised after the expiry of the said period shall not be entertained and my clients may proceed to execute Agreement for Sale in respect of the Said Property concluding that title of the Said Property is clear and marketable.

Date: 29/06/2026

Advocate Prasanna Mate
Prasanna Mate & Associates
701, Tropical Prima, M.G. Road & Sambhaji Road, Naupada Thane (W), Pin - 400602.
Email: mateassociates@outlook.com
Contact No.: 8879677117

FORM G (DATE EXTENDED)
INVITATION FOR EXPRESSION OF INTEREST FOR GREVEK INVESTMENTS AND FINANCE PRIVATE LIMITED
OPERATING IN THE INVESTMENT MANAGEMENT, FINANCE, SECURITIES INVESTMENT AND FINANCIAL CONSULTANCY BUSINESS.
(Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	Details
1.	Name of the corporate debtor along with PAN & CIN/LLP No:	Grevek Investments and Finance Private Limited CIN: U65990MH1993PT007326 PAN: AAAGC2968G
2.	Address of the registered office	Regd. Office: 13 3rd Floor Khetan Bhavan 198, J Tata Road, Churchgate, Mumbai, Maharashtra, India, 400020
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Company is engaged in the business of investments, financing and financial consultancy services.
6.	Quantity and value of main products/ services sold in last financial year	Nil - As per the available Balance sheet of 2022-23.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at crip.grekeinvestment@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Details can be sought by sending email at crip.grekeinvestment@gmail.com
10.	Last date for receipt of expression of interest	28-06-2026 (Original) 13-07-2026 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	08-07-2026 (Original) 16-07-2026 (Extended)
12.	Last date for submission of objections to provisional list	13-07-2026 (Original) 21-07-2026 (Extended)
13.	Date of issue of final list of prospective resolution applicants	23-07-2026 (Original) 23-07-2026 (Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-07-2026 (Original) 28-07-2026 (Extended)
15.	Last date for submission of resolution plans	27-08-2026 (Original) 27-08-2026 (Extended)
16.	Process email id to submit Expression of Interest	crip.grekeinvestment@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	No information available

IPF - NPV Insolvency Professionals Private Limited
(Formerly known as **Mantrah Insolvency Professionals Private Limited**)
Through its director - **Mr. Atul Tandon** Appointed as **Resolution Professional** in the Matter of **Grevek Investments and Finance Private Limited**
IBBI Reg. No: **IBBI/IPF-0040/IPA-2/2022-23/50021**
Validity of AFA: December 31, 2026
Email for Correspondence - crip.grekeinvestment@gmail.com

Date: June 29, 2026
Place: Mumbai

PUBLIC NOTICE

This is to inform the general public that the Original Share Certificates bearing distinctive nos. 591 to 600 (10 shares) under Share Certificates No. 60 of Flat No. A0084 in the name of **Renaissance Advisory Services Private Limited**, as a member of The Ashok Tower Co-operative Housing Society Limited, Dr. B. Ambedkar Road, Parel, Mumbai - 400012 has been lost. The member of the Society has lodged for the issuance of a duplicate Share Certificate in respect of the aforesaid shares. Renaissance Advisory Services Private Limited has filed a FIR at Bhowada Police Station on June 25, 2026 and has lodged a request with the Society for the issuance of a duplicate Share Certificate. The society hereby invites claims and objections from claimants/ objector/ objectors for the issuance of duplicate Share Certificate within the period of 14 (Fourteen) days from the date of publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections, for issuance of the Duplicate Share Certificate, to the Secretary of the Society. If no claims/objections are received by the Society within the period prescribed above, the society shall be free to issue the duplicate Share Certificate in such manner as provided under its by-laws.

For and behalf of **Renaissance Advisory Services Private Limited**
Sd/-
Director

Place: Mumbai
Date: 29/06/2026

PUBLIC NOTICE

Notice is hereby given to the Public at large that **Late Ms. Meera Ratansinh Bajarra**, the original Member of **PARSHVA DARSHAN CO-OPERATIVE HOUSING SOCIETY LTD.**, bearing Registration No. BOM/(WR)/HSG/TC/10620/1999-2000, holding Share Certificate No. 32 comprising Shares Nos. 156 to 160, in respect of Flat No. C-1, B-Wing, 1st Floor, situated in the building of the Society standing on CTS Nos. 47 & 475, Village Borivali, Chandavarkar Road, Borivali (West), Mumbai 400092, expired on 16th June, 2026.

The Society has received an application from the following legal heirs of the deceased member:
Mr. Madansinh Ratansinh Bajarra & Mrs. Geeta Jitendra Dada (Nee Geeta Ratansinh Bajarra) requesting transfer of the aforesaid Flat, Shares and Membership of the Society in favour of Mrs. Geeta Jitendra Dada (Nee Geeta Ratansinh Bajarra) on the basis of the legal heirship, nomination and a registered Deed of Release executed by Mr. Madansinh Ratansinh Bajarra, whereby he has irrevocably released and relinquished all his rights, title and interest in the said Flat and Shares in favour of the said applicant.

This Public Notice is being published by the undersigned Advocate under the instructions and authority of **PARSHVA DARSHAN CO-OPERATIVE HOUSING SOCIETY LTD.** for inviting objections, if any, before considering the said application.

Any person(s), legal heir(s), claimant(s), bank(s), financial institution(s), Government Authority or any other person having any right, title, interest, claim, demand, objection, lien, mortgage, charge, encumbrance or dispute of whatsoever nature in respect of the said Flat, Shares or Membership is hereby called upon to submit the same in writing, together with documentary evidence, to the undersigned within Fourteen (14) days from the date of publication of this Notice at the address mentioned below, with a copy addressed to the Hon. Secretary of PARSHVA DARSHAN CO-OPERATIVE HOUSING SOCIETY LTD.

If no claim or objection is received within the aforesaid period, it shall be presumed that no person has any objection or claim in respect of the said Flat, Shares or Membership, and the Society shall be at liberty to process and decide the application for transfer in accordance with the provisions of the Maharashtra Co-operative Societies Act, 1960, the Rules framed thereunder and the Bye-laws of the Society, without any further reference to any person. Thereafter, any claim received shall be at the sole risk, cost and consequences of the person making such claim, and neither the Society nor the undersigned Advocate shall be held responsible or liable in any manner whatsoever.

Sd/- Advocate ZALAK PARIKH
Suryakiran Bungalow No. 44, RSC-1, Sector-2, Near Charkop Police Station, Kandivli (W), Mumbai-400067, Maharashtra.
Advocate for PARSHVA DARSHAN CO-OPERATIVE HOUSING SOCIETY LTD.
Place: Mumbai **Date:** 29/06/2026

PNB Housing
EAUCTION-SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002
Reg. Off.: 9th Floor, Antikh Bahadur, 22 Kasturba Gandhi Marg, New Delhi-110001. Phone: 011-23357171, 23357172, 23705414. Web: www.pnbhousing.com

B.D. PRABHADEVI: Second Floor, Electric Mansion Appasahar Marathe Marg, Prabhadevi, Mumbai, Maharashtra-400025. B.O. KALYAN. Office No. 1, 3rd Floor, Swami Thirth, Building No 5, Near Shekar Park, Khatol, West, Kalyan, Maharashtra-401306. B.O. PUNE. Office No. 1, 3rd Floor, Near H.D.C. Circle, New City, Pune, Maharashtra-411006. B.O. MUMBAI: No 2 & 3, G.F. Baba House Sir, Sir Mathuradas Vasani Rd., S B Singh Colony, J B Nagar, Andheri East, Mumbai, Maharashtra 400093. B.O. THANE: Unit No. 103, 104, 105, 106, 1st Floor, Centurion Business Park, Near Dvara Hotel, I.P. Park, Wagale Industrial Estate, S. G. Barve Marg, Nehru Nagar, Thane West, Plot No. A-84, A-85, Village Panchothdi, Taluka & District Thane, Maharashtra-421501. B.O. KALYAN. Office No. 1, 3rd Floor, Near H.D.C. Circle, New City, Pune, Maharashtra-411006. B.O. MUMBAI: No 2 & 3, G.F. Baba House Sir, Sir Mathuradas Vasani Rd., S B Singh Colony, J B Nagar, Andheri East, Mumbai, Maharashtra 400093. B.O. 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